

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:287  
ANSWERED ON:23.11.2012  
TRIBAL SUB PLAN  
Sethi Shri Arjun Charan

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Union Government has issued any norms or directions to the States and Union Territories (UTs) to provide funds under the Tribal Sub Plan (TSP) as per the tribal population;
- (b) if so, the details thereof;
- (c) whether some of the States and UTs are not adhering to these norms or directions;
- (d) if so, the details thereof and the reaction of the Union Government thereto; and
- (e) the steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b): The Planning Commission has issued guidelines for formulation, implementation and monitoring of Tribal Sub-Plan (TSP) to all State Governments and UT Administrations in 2005. As per these guidelines, the State Governments and UT Administrations have to ensure flow of funds to TSP areas at least in proportion to the Scheduled Tribe (ST) population of the concerned States.

(c): As per the information received from the Planning Commission for the year 2011-12, the States of Assam, Goa, Gujarat, Karnataka, Maharashtra, Manipur, Sikkim and Uttar Pradesh have allocated funds to TSP lesser in proportion to their respective ST population.

(d) & (e): In the Working Group meetings held with the States in the Planning Commission for the finalization of Annual Plans, the States are impressed upon the requirement to ensure that allocation of funds under TSP is as per the percentage of ST population in the State. The Ministry of Tribal Affairs gives Incentive Grants under its Special Area Programme i.e., Special Central Assistance to Tribal Sub-Plan (SCA to TSP) to only those States which implement TSP strategy in letter and spirit.